

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 604
IB-682/PB/2021

IA/1808/2024, IA/1860/2024, IA/293/2024

IN THE MATTER OF:

Mr. Nitin Batra and Ors.

...PETITIONER

Vs.

M/s. Anand Infoedge Pvt. Ltd. and Ors.

...RESPONDENT

Section

U/s 7 of IB Code, 2016

Order delivered on 23.04.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Financial Creditor	:Adv. Sahil Sethi, Adv. Samriddh Bindal, Adv. Vikash Kumar.
For the Intervener	:Adv. Saurabh Kalia, Adv. Janvi Bansal in IA/1808/2024.
For the Respondent/Corporate Debtor	:Mr. Pradeep Sharma (SI), Police Station Sarita Vihari in IA/1860/2024. Sr. Adv. P. Nagesh, Adv. N.P.S. Chawla, Adv. Mahima Shekhawat, Adv. Jasjeet Singh, Adv. Praney Sharma for R-3. Adv. Vijay Aggarwal, Adv. Venancio D'Costa, Adv. Astha Ojha, Adv. Gauri Goel for R-1.

ORDER

The argument of Financial Creditor (Petitioner) having been concluded earlier, heard Ld. Counsel for R-1 in part. Ld. Sr. Counsel on behalf of the R3 is present and sought time to argue the matter as he has some personal difficulty. Ld. Counsel for the R2 is present and also sought time to argue the matter. Ld. Counsels for R2 & R3 had also sought further time to argue the

matter on the last date of hearing i.e. 05.04.2024. In view of this, list the matter on **02.05.2024**.

IA/1808/2024 & IA/1860/2024

Heard Ld. Counsel for the Applicant and Ld. Counsel on behalf of the Respondent who appeared on the basis of advance notice. Order in this matter is **reserved**.

IA/293/2024

List the matter on **02.05.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)